

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 301
(IB)-3048(ND)2019
IA/2464/2020 IA/2927/2020

IN THE MATTER OF:

M/s. Kashmir Motor & General Finance Pvt. ... Applicant/Petitioner Ltd.

Versus

M/s. Vipul Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 12.10.2020

CORAM:

**CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS:

Mr. Sandeep Bajaj, Ms. Aakansha Nehra, Mr. Devansh Bajaj, Advs. for the Financial Creditor, Ms. Vatsala Kak, Ms. Ankita Bajpai, Advs. for the Respondent.

ORDER

IA 2464/2020: Counsel for the Applicant/Financial Creditor is present and prayed for restoration of the main Petition (IB)-3048(ND)2019 on the grounds of the termination of the CIR Process initiated against the Corporate Debtor earlier and the liberty that was granted vide Order dated 16.01.2020.

The IA is allowed.

The Registry is directed to list the main Petition (IB)-3048(ND)2019 on 4th November 2020. At this stage, Counsel for the Respondent caused his appearance. The Counsel for the Corporate Debtor is directed to file reply in the main petition.

List the matter on 4th November 2020.



IA 2927/2020: Counsel for the Applicant/Financial Creditor is present and prayed to withdraw the Application. The prayer is allowed.

The Application is dismissed as withdrawn.

—Sd—

(L. N. GUPTA)
MEMBER (T)

—Sd—

(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)